(c) The matter of ceasefire violations and cross border terrorist infiltration are taken up with Pakistan authorities through the established mechanism of hotlines, flag meetings, DGMO talks as well as diplomatic channels. Strong protests are made at the killing of civilians and security personnel. It has been repeatedly emphasized to the Pakistan Government to adhere to the ceasefire understanding of 2003 for maintaining peace and tranquillity along the International Border and Line of Control. Indian forces provide strong and firm response to all attempts at cross border terrorist infiltration and ceasefire violations by Pakistan forces.

Inclusion of workers of unorganised sectors under Labour Code

1060. SHRI SANJAY SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the unorganised sector, IT sector employees and administrative staff is not included under the ambit of Labour Code on occupational safety, health and working conditions;
- (b) whether it is also a fact that the draft Code looks to reduce safety inspections for companies deploying fewer than 500 people;
- (c) if so, how does Government plan to ensure the inclusion of workers in the unorganised sector under the scheme; and
- (d) the details of all the social security schemes under the ambit of Labour Code on occupational safety, health and working conditions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The Second National Commission on Labour, which submitted its Report in June, 2002, had recommended that the existing set of labour laws should be broadly grouped into four or five groups of laws. In line with the recommendations of the Commission, this Ministry initiated the exercise of drafting four Labour Codes relating to (i) Wages, (ii) Industrial Relations, (iii) Social Security; and (iv) Occupational Safety, Health and Working Conditions.

The draft Labour Code on Occupational Safety, Health and Working Conditions has been prepared after amalgamating, simplifying and rationalizing the relevant provisions of thirteen Central Labour Acts. Applicability of the proposed Code would be on all the establishments of all sectors having 10 or more workers. There is no proposal to reduce safety inspection for establishments deploying less than 500 workers in the Code.

The provisions of the draft Labour Code on Occupational Safety, Health and Working Conditions are at pre-legislative Stage, at present.

Transformation of EPFO into a fund manager

1061. SHRI DHARMAPURI SRINIVAS: SHRI T. G. VENKATESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government is planning to transform Employees' Provident Fund Organisation (EPFO) into a fund manager by handing over the funds of other social security schemes; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir.

(b) Does not arise in view of the reply to part (a) of the Question above.

Low Job Growth Rate

1062. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether average job growth during last four years has been 1.9 per cent only as per the recent report;
 - (b) if so, the details thereof, year-wise;
 - (c) the details of job growth during 2018 till date, month-wise and sector-wise;
- (d) whether average job growth rate during 2006-09 has been 3.5 per cent during 2010-14, it has been 2.6 per cent; and
- (e) if so, the reasons for failure of Government to address the alarming job situation in the country?